

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 128**  
**(IB)-16(PB)/2017**

**IN THE MATTER OF:**

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconic Infrastructures Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 06.11.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP

Mr. Rakesh Kumar, Mr. Sahil Dhawan & Mr. Bilal,  
Adv.

For the Respondent

Mr. Lokesh Patyak & Mr. Bilal, Adv.

Mr. Prashant Jain, Adv. for R-1 to 5

Mr. Sandeep Bisht & Mr. Joy Bajaj, Adv. for R-3

Ms. Alisha Chaudhary, Proxy Counsel for Mr. Rahul  
Raj Malik & Mr. Akshay Malik, Adv.

Mr. Arpit Dwivedi, Adv.

For the Resolution Applicant

Mr. Iswar Mohapatra, Adv.

**ORDER**

**CA-2401(PB)/2019**

Ld. Counsel for the Resolution Professional states that the CoC is to meet on 08.11.2019 and the e-voting is in progress on the resolution plan.

List for further consideration on 22.11.2019.

**(M.M.KUMAR)**  
**PRESIDENT**

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**